data is required to be maintained by the companies under Section 209(1)(d) of the Companies Act, 1956 are named in the enclosed statement. (See below).

Written Answers

(b) The information contained -in the cost audit reports submitted to the Central Gavernment under Section 233B(4) of the Companies Act, 1956 is made available to the concerned government agencies including the Bureau of Industrial Costs and Prices (BICP).

Statement

S1. Product No.

- I. Cement
- 2, 3. Cycles Rubber Tyres & Tubes
- Caustic Soda
- Room Air Conditioners 5.
- Refrigeratros 6.
- 7. Automobile Batteries
- Electric Lamps 8.
- 9. Electric Fans
- 10. Electric Motors
- 11. Motor Vehicles
- 12. Tractors
- 13. Aluminium
- 14. Vanaspati
- 15. Balk Drugs
- 16. Sugar
- 17. Infant Milk Food
- 18. Industrial Alcohol
- 19. Jute Goods
- 20. Paper Rayon
- 21.
- 22. Dyes
- 23. Soda Ash
- 24. Nylon
- 25. Polyester Cotton Textiles

26.

27. Dry Battery Cell Sulphur Acid

28.

- 29. Steel Tubes & Pipes
- 30. Power Driven Pumps
- 31. Diesel Engines
- 32. Internal Combustion Enginles

Electric Cables & Conductors 33.

to Questions

- 34. Bearings
- 35. Milk Food
- 36. Ethylene
- 37. Ethylene Oxide
- Ethylene Glycol 38.
- 39. Diethylene Glycol
- Polvethylele Glycol 40.
- Ethyl ens Dichloride 41.
- Propylene 42.
- 43. Isopropanol
- 44. Acetone
- 45. Diacetone Alcohol
- Mathyl Isobutyl.Ketone 46
- 47. Butanol
- Ethyl Hexanol 48.
- Butadiene
- 50 Benzene
- Toluene 51.
- Synthetic resins & Plastics 52.
- Formulations

Issuing of Industrial COB licence to units far confectioning and slitting of photographic colour paper and films

1400. SHRI PRAVAT KUMAR SAMANTARAY: Will the Minister of INDUSTRY be pleased to state:

- (a) whether it is a fact that Government have is-sued industrial COB licence to 10 to 12 units for confectioning/slitting of photographic colour paper and colour roll film vide notification No. S. O. 428(E) dated the 18th July, 1986;
- (b) if so, whether it is also a fact that applications from some such units are still pending with his Ministry for a considerable period;
- (c) if so, what are the reasons for the delay in deciding their applications
- (d) whether Government have formulated any special guidelines for these items in order to grant licence; and

(e) if so what are the details thereof?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH) : (a) Yes, Sir.

- (b) No, Sir.
- (c) Does not arise.
- (d) and (e) It is the policy of the Government to formulate and review its guidelines depending upon the needs and the problems faced by the Industry from time to time. This is a continuous process in the Govt.

Price of PTA

- 1401. SHRIMATI RAT AN KU-MARI:Will the Minister of PETRO-LEUM AND CHEMICALS be pleased *to* state:
- (a) whether it is a fact that reduction in price of PTA has not resulted in the reduction in prices of cloth;
- (b) what was the earlier price, and the revised price of PTA and when it was fixed;
- (c) what has been the production of PTA from the date of reduction of price and what is the quantity of PTA used per kg. of filament yarn/filament polyster;
- (d) what steps have been taken by his Ministry to pass on the benefit of price reduction of PTA to public by reducing the price of end product;
- (e) whether it is a fact that Government have reduced the customs duty on PTA; and
- (f) if so, what was the earlier and present customs duty?

THE MINISTER OF PETRO-LEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY):(a) to The price of PTA has come down to RS.24550/T from Rs. 32625/T; this has resulted in some reduction in the price of polyster fibre and filment yarn. Customs duty on PTA was reduced in Union Budget 1990-91 from 190% to 150%. Retail prices of textile are subject to seasonal fluctuations and variations due to the complexity of the trade structure in this area. According to the figures given by producers, first quarter PTA production was around 35,000 tonnes.

Prices of bulk drugs

- 1402. SHRI RAJNI RANJAN SAHU: Will the Minister of PET-ROLEUM AND CHEMICALS be pleased to state:
- (a) whether it is a fact that his Ministry has received a number of complaints against the sale of certain bulk drugs at prices lower than Government fixed prices;
- (b) What are the names of drugs in respect of whi;h such complaints were received and when each complaint was received;
- (c) what steps have been taken to reduce the prices to give benefit to consumer:
- (d) whether it is a fact that in a number of instances BICP recommended higher prices than the true prices;
- (e) if so, what are the details of instances that came to the notice of his Ministry and what steps have been taken to fix actual prices; and
- (f) what are the names of drugs for which prices under DPCO, 1987 have still to be fixed and what are the reasons for the delay?

THE MINISTER OF PETRO-LEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY): (a) Yes, Sir.